

Mr. P. C. Acharya

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

570

O.A./T.A./R.A. No.....

1994

Jamila Ikhatoon.....Applicant(s)

Versus

Union of India & others.....Respondent(s)

Sr. No	Date	Orders	Office note as to action (if any) taken on order
1	26.9.94	<p>Register</p> <p>Parade</p> <p>Dy. Registrar</p>	<p>D.O. of 15.5.94 is filed.</p> <p>h2</p> <p>26.9.94</p>
2	26.9.94	<p>Heard petitioner's counsel.</p> <p>At the admission stage itself, we find it expedient that the respondents be directed to dispose of the representation of the petitioner dated 20.8.93 expeditiously if the same has not yet been disposed of so far, preferably, within 15 days from the date of receipt of a copy of this order.</p> <p>A copy of the order shall be given to the petitioner's counsel, and a copy of the order shall be sent to the respondents.</p> <p>Shri Ashok Mishra, learned Standing Counsel was heard.</p> <p>for Registration</p> <p>VICE-CHAIRMAN MEMBER (ADMINISTRATIVE)</p>	<p>This application w/s 19 has been filed for release of Petition discrepancy etc.</p> <p>h2</p> <p>26.9.94</p> <p>for Admision &amp; Dispense order copy sent.</p> <p>h2 26.9.94</p>